IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-60(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... APPLICANT / PETITIONER

Vs

Bindals Sponge Industries Limited

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

Dr. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Resolution Professional:- Mr. H. P. Bhardwaj, Advocate

For the Corporate Debtor(s):- Ms. Varsha Banerjee, Mr. Milan Singh Negi and Mr. Kunal Gudwani, Advocates

ORDER

Learned counsels for the parties are present. As per the request made by learned counsel for respondent, last opportunity is granted for filing reply with an advance copy to the counsel for Petitioner. Rejoinder, if any, be filed within 3 days thereafter with an advance copy to the counsel for respondents.

Post the matter on 7th March 2018.

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

(Dr. DEEPTI MUKESH) MEMBER (JUDICIAL)